

GOVERNMENT OF INDIA  
MINISTRY OF RURAL DEVELOPMENT  
DEPARTMENT OF RURAL DEVELOPMENT

**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 620**  
TO BE ANSWERED ON 05.02.2021

PRADHAN MANTRI GRAM SADAK YOJANA (PMGSY)

620 SHRI K.J. ALPHONS:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) how many kilometers of road has been completed under PMGSY during the last five years;
- (b) whether the choice of the roads taken up under PMGSY is left completely at the discretion of the State Governments; and
- (c) whether it is possible to change the guidelines to enable Members of Parliament to have a say in the selection of works?

**ANSWER**  
MINISTER OF RURAL DEVELOPMENT  
(SHRI NARENDRA SINGH TOMAR)

(a) Under Pradhan Mantri Gram Sadak Yojana (PMGSY), during the last five years, 2,07,572 km road length has been completed as per details given below:

Sl. No.	Year	Roads Completed (in Km.)
1	2015-16	35,150
2	2016-17	47,435
3	2017-18	48,678
4	2018-19	49,008
5	2019-20	27,301

(b) & (c) The Programme draws upon the model of decentralized network planning for rural roads. The District Rural Roads Plans (DRRPs) have been developed for all the districts of the country and Core Network has been drawn out of the DRRP to provide for at least a single connectivity to each target habitation under PMGSY. For prioritization of the annual project proposals, the Comprehensive New Connectivity Priority List (CNCPL) and Comprehensive Upgradation Priority List (CUPL) are used. The CNCPL and CUPL have been developed from the Core Network data. This planning exercise is carried out with full involvement of the three-tier Panchayati Raj Institutions, as well as Honourable Members of Legislative Assemblies and Parliament.

In PMGSY-I, the works relating to providing connectivity to eligible habitations are proposed by the state on the basis of population criteria of 500+ in plain areas and 250+ in hilly areas and works are sanctioned on the basis of decreasing population and availability of budget. Under PMGSY-II, the target was for consolidation of existing rural road network of 50,000 km. For, PMGSY-III, the target was to upgrade and consolidate 1,25,000 km. Under RCPLWEA, Ministry of Home Affairs initial proposal to construct 5,412 km of road length which has been subsequently revised to 11,320 km due to available savings.

Target (PMGSY-II and PMGSY-III) for the states are fixed by the Ministry. However, inter se targets for the districts and blocks are fixed by the concerned state governments. Detailed guidelines have been issued to the State Governments to select the roads based on the Utility value and Pavement Condition Index (PCI). PMGSY-III heavily relies on technology for planning and selection of roads. The initial survey of rural facilities is conducted through the GEO-PMGSY app where geo-tagged photographs of facilities such as schools, hospitals, Mandis, Gramin Agriculture Markets (GrAMs), Agro Industry etc. are captured. The facilities data combined with the GIS based DRRP is then used to create "Trace Maps" which highlight routes which are commonly used by villagers to access their basic necessities of agriculture, health, education and administration, these maps are to be used as a suggestive tool for the District PIUs to identify the most suitable roads for upgradation in PMGSY-III. After identification of Candidate roads with the help of Trace Maps, the system calculates the Utility Value of these identified candidate roads based on the facilities mapped on the road. The candidate roads are arranged in descending order based on utility value to arrive at the priority list for the district considered. The Annual proposals will be based on the CUCPL following the Order of Priority (subject to PCI).

PMGSY Guidelines provides key role to the public representatives including Hon'ble Members of Parliament in the implementation of the programme including selection and construction of roads.

As per the Programme guidelines, the proposals of the Members of Parliament are required to be given full consideration. For selection of roads, the following process is to be carried out for consultations with the Members of Parliament:

- (i) The CUCPL is sent to concerned MPs with the request that their proposals on the selection of works out of the CUCPL should be sent to the District Panchayat.
- (ii) Based on Block District wise allocation & on the basis of funding available, the size of proposals expected is also indicated to the Members of Parliament while forwarding the CUCPL list to them. District wise allocation of roads are also indicated to enable choice with the requisite geographical spread in decreasing order of priority.
- (iii) The proposals received from the Members of Parliament by the stipulated date is to be given full consideration in the District Panchayat which would record the reason in each case of non-inclusion. Such proposals that cannot be included would be communicated in writing to the Members of Parliament with reasons for non-inclusion of such proposals in each case.
- (iv) After approval by the District Panchayat, the proposals are forwarded by the PIU to the SRRDA. The PIU at that time prepare the details of proposals forwarded by the Members of Parliament, and action taken thereon, in Proforma MP-I and MP-II and send it along with the proposals. In all cases where the proposal of an MP has not been included, cogent reasons are to be given based on the reasons given by the District Panchayat.

(v) The State Level Standing Committee (SLSC) would then scrutinize the proposals to see that they are in accordance with the Guidelines and that the proposals of the Members of Parliament have been given full consideration.

In order to ensure that the State Government give due attention towards this aspect of the guidelines while submitting the proposals to the Ministry of Rural Development for sanction, the Ministry has issued a fresh advisory to the States on 2<sup>nd</sup> June, 2020. The State Governments have been advised, *inter-alia*, to communicate the final list of proposals in the order of priority to the Member of Parliament with the reasons for non-inclusion of certain roads in the proposals and obtain their consent on the proposals sent to NRIDA/ Ministry for approval. A copy of the same is enclosed as **annexure**.

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Annexure referred to Rajya Sabha Unstarred Question No. 620 to be answered on 05.02.2021

No. P- 17025/37/2013-RC (FMS No 331916)  
Government of India  
Ministry of Rural Development  
Department of Rural Development  
Rural Connectivity (RC) Division

Krishi Bhawan, New Delhi  
Dated the 2<sup>nd</sup> June, 2020

To,

All Additional Chief Secretaries/Principal Secretaries/Secretaries In-Charge of PMGSY of all States/UTs.

**Subject: Role of Hon'ble Members of Parliament in planning and selection of road works under Pradhan Mantri Gram Sadak Yojana-III-reg.**

Sir/Madam,

I am directed to refer to subject cited above and to say that the PMGSY has an inbuilt mechanism for consultation with public representative at various stages of planning and implementation of the programme. Advisories have been issued and reiterated from time to time to the State Governments/State Rural Road Development Agencies, giving emphasis, *inter-alia*, on strict compliance of these provisions. In this regard, attention is invited again to various provisions of the PMGSY-III guidelines, which provide detailed procedure for consultation with the Members of Parliament during the process of planning and selection of roads. Some important guidelines in this respect are reproduced below:

**Para 3.6.** The suggestions given by the Members of Parliament are to be given full consideration while finalizing the District Rural Roads Plan (DRRP).

**Para 5.5.** The Annual proposals will be based on the CUCPL following the Order of Priority (subject to PCI). However, it is possible that there are inadvertent errors or omissions, particularly in the selection of Through Routes. Accordingly, it is desirable to also associate public representatives while finalizing the selection of road works in the annual proposals. The proposals of the Members of Parliament are required to be given full consideration, for this purpose:

i. The CUCPL should be sent to concerned MPs with the request that their proposals on the selection of works out of the CUCPL should be sent to the District Panchayat. It is suggested that at least 15 clear days may be given for the purpose.

ii. In order to ensure that the prioritization has some reference to the funding available, the size of proposals expected may also be indicated to the Members of Parliament while forwarding the CUCPL list to them. District wise allocation may be indicated to enable choice with the requisite geographical spread. It would be ensured that such proposals of Members of Parliament which adhere to the Order of

Priority would be invariably accepted subject to consideration of equitable allocation of funds and need for upgradation.

iii The proposals received from the Members of Parliament by the stipulated date would be given full consideration in the District Panchayat which would record the reason in each case of non-inclusion. Such proposals that cannot be included would be communicated in writing to the Members of Parliament with reasons for non-inclusion of such proposals in each case. It would be preferable if the communication is issued from the Nodal Department at a senior level.

**Para 7.1:** After approval by the District Panchayat, the proposals would be forwarded by the PIU to the SRRDA. The PIU will at that time prepare the details of proposals forwarded by the Members of Parliament and action taken thereon, in Proforma MP-I and MP-II and sent it along with proposals. In all cases where the proposal of an MP has not been included, cogent reasons shall be given based on the reasons given by the District Panchayat.

**Para 7.3:** The State Level Standing Committee (SLSC) would scrutinize the proposals to see that they are in accordance with the Guidelines and that the proposals of the Members of Parliament have been given full consideration.

2. In view of this, all the State Governments are once again requested to follow the guidelines relating to consultation with the Members of Parliament in letter and spirit, and the following needs to be ensured:

- i. Hon'ble MPs may be briefed about the PMGSY-III planning process, overall allocation and inter-se Block/District allocation etc. at the beginning of the planning exercise.
- ii. Hence, it is reiterated that final list of proposals, in order of priority, would be communicated in writing to the Member of Parliament with reasons for non-inclusion of such proposals in each case. It would be preferable if this communication is made by a senior official and their recommendation/consent be obtained in writing on the overall proposed list. It should be ensured that the Member of Parliament receives such communication and a reasonable time of 15 days is given to them to respond with their recommendation.
- iii. Such recommendations should also be included along with MP-I and MP-II formats. If such response/recommendation is not received in 15 days, a clear note to this effect is recorded in the proposal. Proposal to the Ministry may be sent by SRRDA along with a note regarding the process adopted by the State in dealing with the recommendations of Members of Parliament.

Yours faithfully,

**Sd./-**

(K.M.Singh)

Deputy Secretary to the Government of India

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**Copy to: All CEOs/Chief Engineers of PMGSY implementing States/UTs.**